

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A. No. 3400 of 2020

Pintu Mehta Petitioner
Vs.
The State of Jharkhand Opposite Party

CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY
Through Video Conferencing

For the Petitioner : Mr. H. K. Shikarwar, Advocate
For the State : Mr. Anup Pawan Topno, A.P.P.

Order No. 02

Dated 09th September, 2020

Heard the learned counsel for the respective sides.

The defects, as pointed out by the office, are ignored.

The petitioner apprehends his arrest in connection with Muffasil P.S. Case No. 142 of 2020, pending before the court of learned CJM, Hazaribag.

It has been alleged that from the house of the petitioner illicit liquor was recovered.

Learned counsel for the petitioner submits that it has come in course of investigation that due to the Lockdown, the petitioner had no other alternative, but to start the business of liquor and which resulted in he being implicated in the present case.

Considering the fact that the witnesses have stated about the involvement of the petitioner in such business, I am not inclined to grant anticipatory bail to the petitioner. This anticipatory bail application accordingly stands rejected.

However, if the petitioner surrenders before the learned court within a period of three weeks and prays for bail, the learned court below shall endeavour to dispose of the said bail application expeditiously and preferably on the same day without being prejudiced by this order.

(RONGON MUKHOPADHYAY,J.)